

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.244/98

Monday, this the 16th day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

VK Krishnan,
S/o Karampan,
Mylattuvadakkathil,
Vazharmangalam.P.O.
Kallissery,
Chengannur.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Telecom District Manager,

Tiruvalla.

2. The Sub Divisional Officer,

Telegraphs,
Tiruvalla.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 16.2.98 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant claims that he has been working as an approved Casual Mazdoor under the respondents till 1991, and was not given engagement from that year onwards. Therefore he approached this Tribunal in O.A.1812/93 claiming re-engagement. He had stated that the approval card which was in his possession was lost. That application was disposed of with a direction to the respondents to consider the case of the applicant for re-engagement, if he makes a

representation. The respondents considered his representation and stated that as there was no record of his previous engagement with the respondents, he could not be re-engaged. This order was passed on 12.1.94. As the applicant has now come to possess a copy of the approval card, the applicant has filed this application for a declaration that the denial of work to him in preference to any of his juniors and outsiders is illegal and for a direction to the respondents to re-engage him and to consider granting him all consequential benefits.

2. When the O.A. came up for hearing, learned counsel for respondents, with the aid of available materials, states that the claim of the applicant for re-engagement was rejected by order dated 12.1.94 and if the applicant has come to possess any new material, it is upto to him to make a representation to the respondents for taking appropriate action. Learned counsel therefore agreed that if the applicant makes a representation enclosing a copy of the approval card the applicant has now come to possess, along with any other supporting material, the first respondent would take a decision and communicate the same to the applicant within a reasonable time.

3. In the light cf what is stated above, the application is disposed of with a direction to the applicant to make a representation enclosing a copy of the approval card as also any other materials which he may like to produce, to the first respondent within two weeks from today, and with a direction to the first respondent that when such a representation is

received within the said period, the same shall be considered in the light of the materials that may be available and to give the applicant a speaking order within a period of three months from the date of receipt of a copy of the representation. No costs.

Dated, the 16th February, 1998.



(AV HARIDASAN)
VICE CHAIRMAN

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